



**ORDER**

Ld. Counsel for the Petitioners is present. None appears for the Respondent. It is brought to the notice of this Tribunal that in pursuant to the Deed of Settlement as entered into between the parties dated 09.11.2018 some of the clauses have been complied with and some of the clauses are yet to be implemented.

In the circumstance, it is seen from the Order dated 22.05.2019 the Petitioners were directed to make request to R2 seeking for cooperation in relation to the clauses which are required to be implemented.

The Ld. Counsel for the Petitioners represented that the Petitioners made request in relation to the implementation of the specific clauses of the Deed of Settlement on the said Respondent and the same was communicated orally.

In the circumstance, the Petitioners are directed to send written communication to R2 and copy of the same be filed along with an Affidavit before this Tribunal on the next date of hearing in order to enable this Tribunal to appreciate with regard to the progress of implementation of the said clauses by the parties contained in the Deed of Settlement. Post this matter on **19.03.2020**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)